

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 545
TO BE ANSWERED ON 14th DECEMBER, 2018**

**MECHANISM OF TRAI TO REPORT PREDATORY TARIFF
PLAN OF TELECOM OPERATORS**

545. SHRI BINOY VISWAM:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether TRAI has any mechanism to inspect the telephone companies to find predatory tariff plans among private telecom operators, if so, the details thereof;
- (b) the number of cases which have been reported against telecom operators under predatory tariff plan in the last four years along with the details thereof; and
- (c) how much amount has been penalised by TRAI against such predatory practices, the list of the companies and the amount of fine received?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

- (a) Telecom Regulatory Authority of India (TRAI) has notified 63rd Amendment to Telecommunication Tariff Order (TTO) on 16.02.2018 to deal with Predatory Pricing. However, the same has been challenged in Hon'ble Telecom Disputes Settlement and Appellate Tribunal (TDSAT) and it is currently subjudice.
- (b) TRAI has not come across any tariff plan that could be treated as Predatory tariff.
- (c) Does not arise in view of (b) above
